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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH  
CAMP AT NAGPUR.

Original Application No.357/93.

Shri S.N.Barbudhe.

.... Applicant.

V/s.

Union of India & Another.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

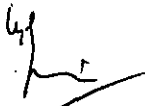
Applicant by Mr.A.S.Kilor.  
Respondents by Mr.R.Darda.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 20.7.1993.

Heard Mr.A.S.Kilor for the applicant and  
Mr.Ramesh Darda for the respondents. Mr. Darda states  
that by the letter dt. 5.6.1991 the Training was postponed,  
but whenever the next training course will be held, the  
applicant will be intimated about the date on which he  
should appear for training.

2. In view of this statement, nothing survives in  
this application. The application is disposed of.

  
(M.Y.PRIOLKAR)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.